

Trauma centres along National Highways

2558. SHRI PARVEZ HASHMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of trauma centres opened during 2014-15 on National Highways, Delhi-Chandigarh and Delhi-Amritsar; and

(b) the number of Trauma Centres proposed on these Highways in the year 2015-16?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) Under Centrally Sponsored Scheme namely-'Capacity building for developing Trauma Care facilities in Government Hospitals on National Highways,' financial assistance is provided to the State Governments for setting up of Trauma Center at the existing hospital. However, no Trauma Center was opened on these highways in 2014-15.

(b) Proposals have been received from the State of Haryana and Punjab for setting up of Trauma Centers at Sonapat and Ludhiana respectively during the year 2015-16.

Action against medical negligency cases

†2559. SHRI NARESH AGRAWAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that no national policy has been formulated for taking action against the hospitals and doctors who are involved in carelessness and criminal acts;

(b) if so, the reasons therefor; and

(c) if not, what action has been taken against the Apollo Hospital, Delhi, which is involved in Kidney racket and against the Fortis Hospital, Delhi, which has operated the wrong leg?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) and (b) Health is a State subject, it is, therefore, within the remit of State/Union Territory (UT) Government to formulate policy regarding action to be taken against the hospitals and doctors who are found to be careless and involved in criminal acts.

The Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules, 2012 for registration and regulation of the Clinical Establishments based on

† Original notice of the question was received in Hindi.

Minimum Standards to ensure standardized level of care. However, the Clinical Establishments (Registration and Regulation) Act, 2010 is applicable only in ten States and all Union Territories except Delhi at present.

Further, in order to regulate the conduct of doctors, the Medical Council of India (MCI), with the approval of the Central Government, has notified Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulation, 2002. MCI or the appropriate State Medical Councils have been empowered to take disciplinary action against a doctor for violation of the provisions of the aforesaid Regulations.

The complaints related to medical negligence and deficiency of services can also be filed in District/State/National Consumer Disputes Redressal Forum under the Consumer Protection Act. Further, depending upon the nature of carelessness and criminal act, the relevant sections of Indian Penal Code/Criminal Procedure Code are also applicable.

(c) Health is a State subject. It is for respective State Government/UT Administration to take action in such cases. Whenever any such a complaint is brought to the notice of the Department of Health and Family Welfare, the same is forwarded to the concerned State/UT and, if required, also to Ministry of Home Affairs for appropriate action in the matter.

Mandatory labelling of sodium content

2560. SHRI HISHEY LACHUNGPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Food Safety and Standard (Packaging and Labelling) Rules does not require to give information on the sodium contents on the labels fixed by the manufacturer on the product though a large number of population in the country is suffering from hypertension;

(b) if so, the details thereof and the reasons therefor; and

(c) whether Government intends to amend the Rules to make information relating to sodium in the label of the product mandatory?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) and (b) Under clause 32 of sub-regulation 2.4.5 of regulation 2.4 of the Food Safety and Standards (Packaging and Labelling) Regulations, 2011, every package of fruit squash by whatever name it is sold, containing additional sodium or potassium salt, is required to bear the following level:

“It Contains Additional Sodium/Potassium Salt”. However, there is no such requirement for other food products under the aforesaid regulations.